



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Acquittal Section) Civil Secretariat
(Srinagar / Jammu)

Notification
Jammu, the 09th February, 2017.

SRO **55** - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Sh Arvind Kumar, Advocate, District Court, Kathua as a Special Public Prosecutor in the case titled State Vs Munish and others involving offences punishable under sections 498-A/323/406 RPC, FIR No.178/2016 pending before the Court of Chief Judicial Magistrate, Kathua.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

Secretary to Government,
Department of Law Justice and Parliamentary Affairs.

Dated: - 09 - 02 - 2017.

No LD (ACQ) 2016/224-Kathua.

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K Jammu.
3. Registrar General, J&K, High Court, Jammu.
4. Chief Judicial Magistrate, Kathua.
5. Director Prosecution, J&K PHQ, Jammu.
6. Director Litigation, Jammu
7. Chief Prosecuting Officer, Kathua
8. Sh.Arvind Kumar, Advocate District Court Kathua for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case..
9. General Manager, Government Press, Jammu for publication in the Government Gazette.
10. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7.S. C).

(Muzfar Ahmed Padroo)

Sr. Law Officer.

Department of Law Justice and Parliamentary Affairs